

HIGH COURT OF JHARKHAND, RANCHI

Notification


The 29th July, 2017

No. 170 A: Sanction is accorded in favour of Sri Uma Shanker Prasad Singh, the then Principal District & Sessions Judge, Godda (since retired) for encashment of three month's earned leave equivalent to three month's leave salary, for the block years 01/12/2010 to 30/11/2012, 01/12/2012 to 30/11/2014 and 01/12/2014 to 30/11/2016 under Rule(s) 227, 228, & 240 (C) of Jharkhand Service Code and Proviso IX of the State Government Resolution No.6/Est. Vividh 7/2006 Ka 4598/Ranchi dated 29th August, 2006.

By order of the Court,
Sd/- Rajesh Kumar Vaish
Registrar (Administration)

Memo no. 3471 /Apptt. dated Ranchi the 29.7.17

Copy forwarded to the Central Project Co-ordinator, e-Court's Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the forthcoming issue of Jharkhand e-Gazette.


29/07/17
Registrar (Administration)